

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 322 OF 2010**

Tuesday, this the 7<sup>th</sup> day of December, 2010

**CORAM:**

**HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

K.V.Subhadra  
(Retd.Sr, Track woman/Office of the Section  
Engineer/P.Way/Southern Railway  
Ernakulam Junction  
Residing at .. Karikka Thadathil  
Pulattikara, Marithazham P.O  
Kanjiramattom PO  
Kottayam District

... **Applicant**

(By Advocate Mr. TCG Swamy )

**versus**

1. Union of India represented by the  
Secretary to Government of India  
Ministry of railways (Railway Board)  
Rail Bhawan, New Delhi
2. The Senior Divisional Personnel Officer  
Southern Railway  
Trivandrum Division  
Trivandrum – 14
3. The Divisional Finance Manager  
Southern Railway  
Trivandrum Division  
Trivandrum – 14
4. The Secretary to the Government of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel & Pensioners Welfare  
Lok Nayak Bhawan  
New Delhi - 110 003

... **Respondents**

(By Advocate Mr.P.Haridas )

The application having been heard on 07.12.2010, the Tribunal  
on the same day delivered the following:

**ORDER****HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

The applicant has filed this OA aggrieved by the denial of pensionary benefits as per the 6<sup>th</sup> Pay Commission. Respondents have filed the reply statement on 18.11.2010 wherein they have accepted the version of the applicant and agreed to issue a revised PPO. It should be ensured that all the benefits are received by the applicant within sixty days from the date of receipt of a copy of this order. OA is disposed of as above.

**No order as to costs.**

Dated, the 7<sup>th</sup> December, 2010.



**K.NOORJEHAN  
ADMINISTRATIVE MEMBER**

vs